

**Central Administrative Tribunal, Allahabad Bench,
Allahabad**

O.A. No.330/00767/2020

Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 23nd day of December, 2020.

Palanu Haldar son of Sri Indu Bhushan Haldar at present retired from the post of Chief Booking Supervisor, Railway Station (CBS/CNS) Kanpur Central, North Central Railway, at present resident of K-417, Vishwa Bank Colony, Barra, Kanpur Nagar.

Applicant

By Advocate: Sri B.D.Shukla

Versus

1. Union of India through Ministry of Railway, New Delhi.
2. General Manager (Head Quarter), North Central Railway, Subedarganj, Allahabad (Prayagraj).
3. Divisional Railway Manager (Pension), North Central Railway, Allahabad, Prayagraj.
4. Senior Divisional Finance Manager (Sr. DFM), Divisional Railway Manager Officer, North Central Railway, Allahabad (New Prayagraj).

Respondents

By Advocate: Sri Shesh Mani Mishra

ORDER

By Hon'ble Mr. Devendra Chaudhry, Member (A)

Heard learned counsel for applicant, learned counsel for respondents and perused the record in pdf.

2. Hearing conducted through video conferencing. The learned counsel for the parties agreed that the audio and video quality is proper.
3. The matter relates to payment of medical allowance apart from other certain dues, due to the applicant during the course of service, which have not yet been paid.
4. At the very outset, learned counsel for the applicant submitted that applicant will be satisfied, if a direction is

given to the respondents concerned, who is competent authority to decide his pending representation dated 20th August, 2019 (**Annexure A-18 to the O.A.**), by a reasoned and speaking order within a time bound manner.

5. Learned counsel for respondents has no objection against the limited prayer made by the learned counsel for applicant.

6. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed off finally at the admission stage, with a direction to the competent authority from amongst the respondents, to decide the representation dated 20.8..2019 (**Annexure No. A-18 to the O.A.**) by a reasoned and speaking order, within a period of 8 weeks from the date of receipt of a certified copy of this order.

7. The order so passed shall be communicated to the applicant without any delay. Copy of order may also be sent to the Tribunal.

8. With the aforesaid direction, O.A. is finally disposed off.

9. It is made clear that we have not expressed any opinion on the merit of the case.

10. No order as to costs.

(**Devendra Chaudhry**)
Member (A)

HLS/-